

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (D.B.) No. 49 of 2020

Mokim Alam Khan ... Appellant

Versus

The State of Jharkhand ... Respondent

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MRS. JUSTICE RAJESH KUMAR

For the Appellant : M/s. A.K.Kashyap, Sr. Advocate
Anurag Kashyap, Advocate

For the State : A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A No.493 of 2020

6/ 08.07.2020. After some arguments, learned counsel for the appellant submits that he shall not be pressing this interlocutory application.

This interlocutory application is accordingly, dismissed as not pressed.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)

BS/-